

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2151
ANSWERED ON:18.12.2013
REHABILITATION PROJECT
Gandhi Shri Feroze Varun

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the slum rehabilitation project that entails shifting and re-housing slum-dwellers to free land for the expansion of the Mumbai airport has not progressed much in the past two years;
- (b) if so, the reasons therefor and the present status of the project;
- (c) whether the termination of the slum rehabilitation contract given to Housing Development and Infrastructure Ltd. (HDIL) by Mumbai International Airport Pvt. Ltd. (MIAL) is likely to delay further the proposed expansion and modernization of the Mumbai airport;
- (d) if so, whether the Government is taking any steps to speed up the process and ensure that the slum-dwellers are rehabilitated; and
- (e) if so, the details thereof and the action taken in this regard?

Answer

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION [DR. (MS.) GIRIJA VYAS]

(a) to (e): Government of Maharashtra has reported that Mumbai International Airport Pvt. Ltd. (MIAL) had entered into a contract with Housing Development and Infrastructure Ltd. (HDIL) for shifting of slum dwellers on Airport land and for taking all necessary steps for the completion of slum Rehabilitation Project and making available the encroached Airport land to MIAL, free from any encroachments/hutments, in accordance with the provision of the Agreement. It has further been reported that State Government on its part, declared the Mumbai Airport project as a Vital Public Project and accordingly approved the Projects submitted by HDIL for construction of Project Affected Persons (PAP) tenements for the Airport slum dwellers and granted HDIL admissible Transferable Development Rights (TDR). HDIL thus got permission to construct 27401 tenements, out of which around 9000 were physically completed. Out of the completed tenements, 644 tenements were made available to Mumbai Metropolitan Region Development Authority (MMRDA) for rehabilitation of PAP's. However, MIAL has terminated the Agreement with HDIL. Aggrieved by this, HDIL filed an Arbitration Petition in the High Court, Mumbai, which was disposed of on 23.8.3013. Thereafter, HDIL filed an appeal before the Joint Bench of High Court, Mumbai. This matter was also disposed of on 28.11.2013, wherein again HDIL lost the matter. Urban Development/Slums being a State subject, it is upto the State Government of Maharashtra to formulate policy in coordination with MIAL for rehabilitation of slum dwellers in accordance with their policy.